# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Dated: 17 MAR 1995

APPLICATION NO. 1661 of 1994.

APPLICANTS: Sri.Y.Govindaraju, Mysore,

V/S.

RESPONDENTS: The Deputy Commissioner, Mysore Dist, and five others.,

To

- 1. Sri.M.Raghavendra Achar,
  Advocate, No. 1074&1075,
  Fourth Cross, Second Main,
  Sreenivas an agar, Bangalore-50.
- 2. Sri.A.N.Venugopala Gowda, Advocate, No.8/2, R.V.Road, Upstairs, Bangalore-4.
- 3. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560009.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Intcrim Order, passed by this Tribunal in the above mentioned application(s) on <u>09-03-1995</u>.

Issued on

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DEPUTY REGISTRAR
JUDICIAL BRANCHES

## CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

#### ORIGINAL APPLICATION NUMBER 1661 OF 1994

THURSDAY, THIS THE 9TH DAY OF MARCH ,1995.

Mr.Justice P.K.Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member(A)

Y.Govindaraju, S/o Veeramudiappa, Major, residing at No.1575, 5th Cross, Ashokapuram, Mysore.

.. Applicant.

(By Advocate Shri M.Raghavendrachar)

- 1. The Deputy Commissioner, Mysore District, District Office Buildings, Mysore-5.
- 2. The Divisional Personnel Officer, Southern Railway, Mysore.
- 3. The Chief Personnel Officer, Southern Railway, Park Town, Madras-3.
- 4. The Stores Accounts Officer, Work Shops & Stores, Southern Railway, Mysore-1.
- 5. The Chief Works Manager, Central Workshop, Southern Railway, Mysore South, Mysore-9.
- N.Muniraj,
   S/o Nagappa M, Office Superintendent-I,
   Works Branch, Southern Railway,
   Mysore-1.

.. Respondents.

(By Standing Counsel Shri A.N. Venugopala Gowda for R2 to R5

### ORDER

## Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

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Heard both sides. Shri A.N.Venugopala Gowda, learned Standing counsel for the Railways submits that during the pendency of this application, the competent authority has investigated into the case of respondent-6 and certified that he belongs to Kadu Kuruba which is classified as a Scheduled Tribe in

Karnataka. The applicant wants in this application nothing more than an official investigation into the caste status of respondent-6 and that having been apparently done he cannot have any further complaint in that regard. This application has therefore become unnecessary and it is accordingly rejected. However, Sri M.Raghavendra Achar, learned counsel for the applicant submits that the applicant may be given liberty to impugne the order of the competent authority certifying the status of the 6th respondent as a person belonging to scheduled tribe category. If the applicant desires to assail such a certificate, this order will certainly not preclude him from doing so. No costs.

Sd/-

MEMBER(A)

Sd/-

VICE-CHAIRMAN.



TRUE COPY

Central Administrative Tribunal

Bengalore Bench

Bangalore